- Use of eco-friendly Surface Miners for blast free mining and avoidance of associated risks.
- Formulation and implementation of Mine-specific Traffic Rules.
- Training on Simulators to dumper operators.
- Lighting arrangement using high mast towers for increasing level of illumination.
- Dumpers fitted with Proximity Warning Devices, Rear view mirrors and camera, Audio-Visual Alarm (AVA), Automatic Fire Detection & Suppression system etc.
- Ergonomically designed seats & AC Cabins for operators' comfort.
- GPS based Operator Independent Truck Dispatch System (OITDS) and Geo-fencing in some large OCPs for tracking movement of HEMMs inside OC mine.

Pending payments by CCL

†2242. SHRI DHIRAJ PRASAD SAHU: Will the Minister of COAL be pleased to state:

(a) the number of cases in which the Central Coalfields Limited (CCL) has not made payment to vendors despite the report of Permanent Machinery of Arbitrator (PMA), the case-wise details thereof;

(b) the number of cases involving CCL and Hindustan Steelworks Construction Limited (HSCL) coming before PMA and the order issued by PMA in this regard, the case-wise details thereof; and

(c) the number of cases pertaining to CCL that are pending with Administrative Mechanism for Resolution of CPSEs Disputes (AMRCD)?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) There are six cases in which payment to vendors has not been made by the Central Coalfields Limited despite the report of Permanent Machinery of Arbitrator (PMA):

†Original notice of the question was received in Hindi.

Sl. No.	Party with Cases against Central Coalfields Limited (CCL)	Details of the Case and Status
1.	The Central Coalfields Limited (CCL) and the Hindustan Steelworks Construction Limited (HSCL)	The matter relates to Selected Dhori Quarry No. 1 (SDQ-1) Open Cast Project (OCP), Dhori Area for removal of Over Burden (OB). Ms. Zoya Hadke, Joint Secretary & Learned Sole Arbitrator pronounced award amounting to ₹3,02,94,180.55 in favour of the HSCL on 07.09.2018. Appeal has been made by CCL before AMRCD. The case is presently under consideration of AMRCD.
2.	The Central Coalfields Limited (CCL) and the Engineering Projects (India) Limited (EPIL)	The matter relates to North Karanpura (N.K.) Area, wherein the EPIL (Contractor) was engaged in OB removal and the said Contractor failed to achieve target. Arbitrator, PMA, has given award to pay to the Contractor ₹5,20,16,000.00 with 15% interest. The CCL had challenged the award before Hon'ble High Court, Jharkhand and the same is pending.
3.	The Central Coalfields Limited (CCL) and the BEML Limited	The matter relates to N.K. Area for setting up on fire 85T Dumper at KDH Project by the Contractor's workers. BEML Limited referred the dispute to PMA, who directed CCL to pay compensation amounting to Rupee 1 crore with interest to BEML. CCL has challenged the award before Hon'ble High Court, Jharkhand and the same is pending.
4.	The Central Coalfields Limited (CCL) and the National Projects Construction Corporation Limited (NPCC)	The matter relates to N.K. Area regarding termination of contract by the CCL due to unsatisfactory progress of work related to construction of 3.5 blocks of 64 beds each for CISF personnel. In award, Is. 10,11,032.28 along with admissible interest was allowed to NPCC and ₹ 18,31,282.00 in favour of CCL. CCL has challenged the said award before AMRCD.

5.	The Panipat Thermal Power Station (a unit of Haryana Power Generation Company limited) and the Central Coalfields Limited (CCL)	The matter relates to compensation claim, raised by the Panipat Thermal Power Station for ₹27,59,08,825.94 allegedly on account level of delivery falling below Annual Contracted Quantity [ACQ) during the year 2010-11. The case was awarded in favour of Panipat Thermal Power Station. Appeal against the said order is under process for filing at company level.
6.	The Central Coalfields Limited (CCL) and National Fertilizers Limited	In this matter, non reimbursement of under loading charges in respect of NHL boxes in line with FSA provisions of providing adjustment towards under loading charges. Learned Arbitrator allowed the claim and awarded ₹4,50,71,860.98. Appeal against the said order is under process for filing at company level.

(b) There is one case relating to the Hindustan Steelworks Construction Limited (HSCL) before PMA, which is as under:

The matter relates to Selected Dhori Quarry No. 1 (SDQ-1) Open Cast Project (OCP), Dhori Area for removal of Over Burden (OB). Ms. Zoya Hadke, Joint Secretary & Learned Sole Arbitrator pronounced award amounting to ₹3,02,94,180.55 in favour of the HSCL on 07.09.2018. Appeal has been made by CCL before AMRCD. The case is presently under consideration of AMRCD, a new mechanism in place of PMA, which came into existence on 22.05.2018 in accordance with Department of Public Enterprises' Guidelines, issued vide O.M. F. No. 4(1)/2013-DPE(GM)/FTS-1835 dated 22.05.2018.

(c) As at present, there are four cases, in which CCL is involved, are pending before Administrative Mechanism for Resolution of CPSEs Disputes (AMRCD).

Action plan to close coal based power plant

2243. DR. ANBUMANI RAMADOSS: Will the Minister of COAL be pleased to state:

(a) whether Government is aware of the call made by the United Nations Secretary General to close coal based power plants post 2020 in the recently held climate action Summit at United Nations, if so, the details thereof;

(b) the details of total number of coal based power plants, both private and public, producing power in India and its percentage out of the total power production in India; and

(c) whether there is any action plan to completely close coal based power plants post 2020, if so, details thereof?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) No, Sir. Ministry of Power does not have any specific information on this.

(b) As on 31.10.2019, the total number of coal based power plants in the country are 177 including 82 Plants under Private Sector and 95 Plants under Public Sector (which includes 39 Central and 56 State Sector plants) in the country.

The generation from conventional sources (Thermal, Hydro & Nuclear) of 25 MW and above in the country including Import from Bhutan during the year 2019-20 up to